

tension Training Programme has commenced functioning;

(b) if so, the broad features of the plan formulated to co-ordinate the various training programmes of the State Government;

(c) whether it has created any central pool of technical personnel to assist the States in planning, organising and expediting intensive agricultural areas;

(d) if so, where and in which States; and

(e) the manner in which this committee has improved the quality of training so as to be of practical value to the average farmer?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shah Nawaz Khan): (a) Yes.

(b) Following plan has been worked out by the National Committee for coordinating the various training programmes:

(i) Setting up State and District level Extension Training Committees.

(ii) Organisation of National Training Conference and Workshops for the training of State/District level Specialists and Administrators of Intensive Agricultural Areas.

(iii) Working out a phased training programme for each of the Intensive Agricultural Area Districts and State as a whole and participating in these training programmes through specialists.

(iv) Reviewing the 'Packages of Practices' for various crops for different areas.

(v) Supplying training and teaching aids for conducting various training courses at different levels both for extension workers and farmers.

(c) and (d). It has not created any Central pool of technical personnel to

assist the States in planning, organising and expediting the Intensive Agricultural Areas. However, it has Liaison Teams for each of the States and several sub-Committees and Sub-Groups to deal with the 'Package of Practices' of various crops.

(e) The whole emphasis on training has been changed from theoretical to practical orientation. By improving the training of the Extension Workers through national training programmes, and by participating in the District and Block level training programmes, the quality of training has been improved. This has resulted in the improvement of the farmers' training where practical outlook is followed in arranging demonstrations and training courses.

#### Law Graduates

677. Shri S. M. Banerjee: Will the Minister of Law be pleased to state:

(a) whether the Law Graduates in U.P. and Delhi have protested against the enforcement of the Advocates Act, 1961 under which they are to take examination before they are eligible to practise as advocates in the High Courts; and

(b) if so, the reaction of Government thereto?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao):

(a) No, Sir. Some representations have, however, been received that law graduates who have passed their examination in 1965 should be exempted from undergoing any training and passing any examination prescribed by State Bar Councils.

(b) The matter is under consideration of the Government in consultation with the Bar Council of India.

#### Food Situation in U.P.

678. Shri S. M. Banerjee: Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that he discussed the food situation in U.P. with

the Government of Uttar Pradesh in Lucknow in October, 1965; and

(b) if so, the out-come thereof?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) Yes, Sir.

(b) Agreement has been reached regarding future food policy and to introduce statutory rationing in the important towns beginning with Kanpur.

प्रतिरक्षा सम्बन्धी आवश्यकताओं को पूरा करने के लिये द्रसैनिक मोटर गाड़ियों

679. श्री म० ला० द्विवेदी :

श्री स० ख० सामन्त :

क्या परिवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या प्रापातकाल में प्रतिरक्षा सम्बन्धी आवश्यकताओं को पूरा करने के लिये द्रसैनिक मोटर गाड़ियों की मेवा प्राप्त करने की वर्तमान व्यवस्था सफल सिद्ध हुई है; और

(ख) क्या इस सम्बन्ध में सरकार का कोई विधेयक प्रस्तुत करने का विचार है ?

परिवहन मंत्री (श्री राजु बहादुर) :

(क) जी हाँ ।

(ख) जी नहीं ।

#### Replacement of Dakotas

680. Shri P. C. Borooah: Will the Minister of Civil Aviation be pleased to refer to the reply given to Starred Question No. 623 on 14th September 1965 and state:

(a) the reasons for not replacing the Dakota aircraft in service with the IAC for years after the necessity for replacing them was accepted by the Corporation;

(b) the steps taken and being taken to replace the same with suitable aircraft; and

(c) when it will be possible for the Corporation to replace the Dakotas?

The Minister of Transport (Shri Raj Bahadur): (a) The need for replacing Dakotas was accepted by the Corporation several years back. The re-placement has been slow due to foreign exchange difficulties.

(b) and (c). The Corporation has placed orders for the purchase of AVRO 748 Series II aircraft for the replacement of Dakotas. According to the present schedule the replacement is expected to be completed in 1968.

#### Uncleared Cargo at Bombay Port

681. Shri P. E. Chakraverti:

Shri P. C. Borooah:

Shri S. C. Samanta:

Shri M. L. Dwivedi:

Shri Subodh Hansda:

Will the Minister of Transport be pleased to state:

(a) whether it is a fact that the uncleared cargo has been continuing to lie at the Bombay Port as far back as seven years back;

(b) the particulars and value of the cargo lying at that Port for more than a year;

(c) whether the uncleared cargo has also been lying at other Ports for long years;

(d) if so, how much of it is lying at each Port for over a year; and

(e) the steps proposed to be taken to clear the cargo from the Ports with immediate despatch?

The Minister of Transport (Shri Raj Bahadur): (a) to (e). Some confiscated cargoes which had arrived in 1958, consisting of 7 diesel tractors and 778 crates of electric insulators, have been lying at Bombay Port uncleared. The Customs authorities, who are concerned with the clearance of confiscated